

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA**

UNSTARRED QUESTION NO. 202

ANSWERED ON TUESDAY, DECEMBER 05, 2023

**RECORD INCORPORATION OF COMPANIES AND LLPs
QUESTION**

202. DR. SIKANDER KUMAR:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the data regarding the number of companies and Limited Liability Partnership (LLP) firms which have been incorporated in the current financial year up till now;
- (b) the number of companies and LLP firms which have been incorporated in the year 2013-14.
- (c) the percentage increase in the incorporation filings in comparison to data during 2022-23; and
- (d) the steps taken by the Ministry to ease the process of corporate filings and remove the duplicate and multiple user IDs of professionals?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) to (c): During Financial Year 2022-23, 1,95,588 companies and Limited Liability Partnerships (LLPs) (1,59,339 companies and 36,249 LLPs) have been incorporated as against 1,02,063 companies and LLPs (94,081 companies and 7,982 LLPs) incorporated during the F.Y. 2013-14, registering an increase of about 91.6%. During Financial Year 2023-24 (from 01.04.2023 to 31.10.2023), 1,41,644 companies and LLPs (1,08,908 companies and 32,756 LLPs) have been incorporated as against 1,22,170 companies and LLPs (1,02,395 companies and 19,775 LLPs) for the corresponding period during the F.Y. 2022-23, registering an increase of about 16%.

(d): To ease the process of corporate filings, the Ministry has made Rules that such applications, Balance Sheet, Prospectus, Return, declarations, Memorandum, Articles, Particulars of Charges, or any other particulars or documents as may be required to be filed or delivered under this Act or Rules made thereunder shall be filed in electronic form. Forms have been made web-based to be filed online. MCA has deployed an integrated 'SPICe+' Web Form for incorporation of companies which provides 11 services viz; Name reservation, Incorporation, Director Identification Number (DIN) allotment, Mandatory issue of Permanent Account Number (PAN) and Tax Deduction and Collection Account Number (TAN), Mandatory issue of EPFO and ESIC registration, Mandatory issue of Profession Tax registration for the states of Maharashtra, Karnataka and West Bengal, Mandatory Opening of Bank Account, Registration of shops and establishment for all new companies getting incorporated in Delhi and Allotment of GSTIN (if applied for). Zero fee is charged for incorporation of companies upto authorised capital of Rs.15 Lakh. Fee for filings to be done by LLPs has been reduced.

To remove the duplicate and multiple IDs of professionals, two factor authentication (2FA) for users has been introduced on MCA-21 Portal. The user IDs are generated on basis of unique identifiers like Permanent Account Number (PAN), Director Identification Number (DIN), Membership Number, E-mail ID and Mobile Number. Due to such validation, the users are prohibited from creating multiple and duplicate IDs. The three professional institutes, Institute of Chartered Accountants of India, Institute of Company Secretaries of India and Institute of Cost Accountants of India have been asked to collect information regarding the members having multiple IDs in the system, for the purposes of merging them into a single authenticated ID.